

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
Appeal No. 257/2017

IN THE MATTER OF:

Pr. Commissioner Of Income Tax Delhi -6 Petitioner/Applicant
Vs.
ROC in the matter of M/s. Nidhi Garments Pvt. Respondent
Ltd.

Order under Section 252(1) & 252(3)

Order delivered on 22.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent :

ORDER

The matter was passed over in the first call. No one has appeared even on the second call.

Petition **dismissed** for non-prosecution.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay